

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

1. CP(IB)-122(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.03.2021**

NAME OF THE PARTIES: Jayashree Shrikant Nagpurkar
Sole Proprietor Of M/s Vinay Infra
V/s
Leela Trade Steel and Commodities India Pvt. Ltd.

SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

Both sides present.

Counsel for the Financial Creditor submits that the matter against the same Corporate Debtor has already been admitted vide order dated 18.02.2021 in CP.575/2020.

In view, of the admission of CIRP against the same Corporate Debtor, this petition is **dismissed as infructuous**. The petitioner is directed to approach the IRP with their proper claim.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR